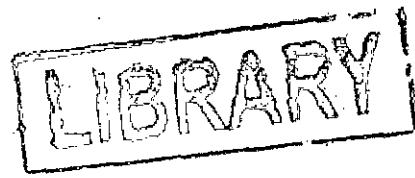


**CENTRAL ADMINISTRATIVE TRIBUNAL
KOLKATA BENCH, KOLKATA**

(Through video conferencing)



O.A/350/807/2021

Date of Order: 11.06.2021

Coram: Hon'ble Ms. Bidisha Banerjee, Judicial Member
Hon'ble Dr. (Ms.) Nandita Chatterjee, Administrative Member

Jaydip Kumar Das, son of Late Jayanta Kumar Das, aged about 36 years, unemployed youth, Physically Disabled, residing at 19, Biplabi N. N. Banerjee Sarani, Uttarpara, Kotrung, P.O. Uttarpara, District – Hooghly, West Bengal – 712258.

--Applicant

-Vs-

1. Union of India, service through the Secretary, Ministry of Science and Technology, Govt. of India, Technology Bhawan, New Mehrauli Road, Block –C, Kutub Institutional Area, New Delhi – 110016.
2. The Director General, Council of Scientific & Industrial Research, Anusandhan Bhawan, 2, Rafi Ahmed Kidwai Marg, New Delhi – 110001.
3. The Director, Council of Scientific & Industrial Research, Central Electronics Engineering Research Institute, Pilani, Rajasthan – 333031.
4. Controller of Administration, Council of Scientific & Industrial Research, Central Electronics Engineering Research Institute, Pilani, Rajasthan – 333031.
5. Administrative Officer, Council of Scientific & Industrial Research, Central Electronics Engineering Research Institute, Pilani, Rajasthan – 333031.
6. Administrative Officer, Council of Scientific & Industrial Research, 196, Raja Subodh Chandra Mallick Road, Jadavpur, Kolkata 700032.

--Respondents.

For The Applicant(s): Mr. B. Chatterjee, counsel

For The Respondent(s): None



ORDER (ORAL)

Per: Bidisha Banerjee, Member (J):

Heard ld. counsel for the applicant. Despite service none appears on behalf of the respondents. Hence, Rule 16(1) of CAT (Procedure) Rules, 1987 is invoked to pass appropriate orders.

2. This O.A has been preferred to seek the following relief:

- a) An order directing the respondent authorities to issue appointment letter to the applicant with respect to the post of Scientist MWD-1 9PWD-HH/OH)
- b) An order directing the respondents to produce/cause production of all relevant records.
- c) Costs
- d) Any other or further order or orders or direction as to Your Lordships may deem fit and proper."

3. Since an innocuous prayer has been made for a direction to the respondents to consider and dispose of the representation dated 05.02.2020, preferred by the applicant, we proceed to hear out the matter.

At hearing, it transpired that the applicant has failed to make a comprehensive representation dealing with all the details in regard to his grievances.

4. Id. Counsel for the applicant would seek liberty to prefer a comprehensive representation to the competent respondent authorities highlighting all his grievances and a direction upon the respondents to consider and dispose of the same in a time bound manner.

5. Accordingly, we dispose of the O.A with liberty to the applicant to file comprehensive representation to the competent respondent authority, seeking redressal of his grievance, within a period of 2 weeks from the date of



receipt of a copy of this order. In the event such representation is preferred, the competent respondent authority shall consider the same in accordance with law and pass appropriate orders within a period of 2 months from the date of such representation. In the event the applicant deserves the relief as prayed for, the same shall be accorded within that period.

6. It is made clear that we have not entered into the merit of the matter and therefore all the points to be raised in the representation shall be open for consideration.


~~In the event, advertisement if any made in the meantime, shall abide by~~
the result of the representation.

7. The present O.A accordingly stands disposed of. No costs.

(Nandita Chatterjee)
Member (A)

(Bidisha Banerjee)
Member (J)

ss